

ACT NO. XVI OF 1891.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 14th May, 1891.)

An Act to declare certain Courts in British India to be Colonial Courts of Admiralty.

& 54 Vict.,
27.

WHEREAS it is provided by the Colonial Courts of Admiralty Act, 1890, that the Legislature of a British possession may by any colonial law declare any Court of unlimited civil jurisdiction in that possession to be a Colonial Court of Admiralty;

And whereas it is expedient, in pursuance of that provision, to declare certain Courts in British India to be Colonial Courts of Admiralty;

It is hereby enacted as follows:—

1. (1) This Act may be called the Colonial Courts of Admiralty (India) Act, 1891; and

Title and
commence-
ment.

(2) It shall come into effect,—

(a) if Her Majesty's pleasure thereon has been signified, by notification in the Gazette of India, on or before the first day of July, 1891, then on that day, or

(b) if Her Majesty's pleasure thereon has not been so signified on or before that day, then on the day on which Her Majesty's pleasure shall be signified by such a notification as aforesaid.

2. The following Courts of unlimited civil jurisdiction are hereby declared to be Colonial Courts of Admiralty, namely:—

Appointment
of Colonial
Courts of
Admiralty.

(1) the High Court of Judicature at Fort William in Bengal,

(2) the High Court of Judicature at Madras,

(3) the High Court of Judicature at Bombay,

(4) the

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- (4) the Court of the Recorder of Rangoon,
 (5) the Court of the Resident at Aden, and
 (6) the District Court of Karachi.

Construction
of Indian
Acts refer-
ring to Ad-
miralty and
Vice-Ad-
miralty
Courts.

3. The expressions "Court having Admiralty jurisdiction" and "Admiralty Court" and the expression "Admiralty or Vice-Admiralty cause," and other expressions referring to Admiralty or Vice-Admiralty Courts or causes, shall, wherever any such expression occurs in any enactment of the Governor General in Council, or of a Governor in Council or Lieutenant-Governor in Council, be deemed to include a Colonial Court of Admiralty and a Colonial Court of Admiralty cause, and to refer to a Colonial Court of Admiralty or a Colonial Court of Admiralty cause, respectively.

Court-fees
in suits in
the Colonial
Courts of
Admiralty at
Rangoon,
Aden and
Karachi.

4. Court-fees in suits instituted in the Colonial Court of Admiralty at Rangoon, Aden or Karachi shall, unless the jurisdiction of the Court is to be exercised in any matter relating to the slave-trade, be leviable in accordance with the provisions of Chapter III of the Court-fees Act, 1870.

Repeal.

5. The enactments mentioned in the schedule are hereby repealed to the extent specified in the third column thereof.

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THE SCHEDULE.

(See section 5.)

ENACTMENTS REPEALED.

Number and year.	Subject or title.	Extent of repeal.
1	2	3
XI of 1889	Lower Burma Courts Act, 1889.	Section 49, and the words " <i>Admiralty Jurisdiction</i> " prefixed thereto.
II of 1864	Justice at Aden	In the preamble the words and figures from and inclusive of "and whereas Her Majesty" down to and inclusive of "Statute 12 and 13 Vict., 84."